

12 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE COTTON CORPORATION OF INDIA ETC.

THE MINISTER OF COMMERCE -PROF. D. P. CHATTOPADHYAYA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956 [Placed in Library. See No. LT-10119/76.]

CEMENT (QUALITY CONTROL) AMENDMENT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Cement (Quality Control) Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 417(E) in Gazette of India dated the 4th August, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-10120/76.]

CODE OF CRIMINAL PROCEDURE (U.P. AMENDMENT) ORDINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): On behalf of Shri Om Mehta I beg to lay on the Table a copy of the Code of Criminal Procedure (Uttar Pradesh Amendment) Ordinance, 1975 (Uttar Pradesh Ordinance No. 38 of 1975) (Hindi and English versions) promulgated by the Governor of U.P. on the 28th November, 1975, provisions of article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 30th November, 1975 issued

by the President in relation to the State of Uttar Pradesh. [Placed in Library. See No. LT-10121/76].

ADJUDICATION PROCEEDINGS AND APPEAL (AMENDMENT) RULES, CENTRAL EXCISE (THIRD AMENDMENT) RULES NOTIFICATION UNDER CENTRAL EXCISE RULES ETC.

THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table—

- (1) A copy of the Adjudication Proceedings and Appeal (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 2341 in Gazette of India dated the 6th September, 1975, under sub-section (3) of section 79 of the Foreign Exchange Regulation Act, 1973 [Placed in Library. See No. LT-10122/76]
- (2) A copy of the Central Excise (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 17(E) in Gazette of India dated the 8th January, 1976, under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-10123/76.]
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 2562 published in Gazette of India dated the 25th October, 1975 containing corrigendum to Notification No. G.S.R. 879, dated 19th July, 1975.
 - (ii) G.S.R. 5(E) and G.S.R. 6(E) published in Gazette of